OFFICE ORDER

With the approval of Competent Authority and till further orders the level of disposal of non-compoundable offence arising out of Inquiry, Inspection and Investigation other than SFIO investigation is hereby decided as under:

a) Approval for investigation (other than SFIO investigation) shall be disposed of at the level of Secretary, Corporate Affairs. However, the approval for SFIO investigation shall continue to be obtained at the level of CAM.

b) Approval for prosecutions in respect of non-compoundable offences under the Companies Act, 1956/2013 and LLP Act, 2008 which have been established through inquiry, inspection, and investigation (other than SFIO investigation) shall be disposed of at the level of Secretary, CA.

However, the approval for prosecutions of violations of Companies Act, 1956/2013, LLP Act, 2008 and other laws recommended on the basis of SFIO investigation report shall continue to be obtained at the level of CAM.

c) A statement on approval of investigations as well as approval of prosecution for non-compoundable offences disposed at the level of Secretary (CA) shall be submitted to CAM at a monthly interval.

2. This order comes into effect from 14.08.2019.

(Riazul Haque)
Under Secretary to Government of India

Copy to

1. PS to Hon’ble CAM/ MoS, CA
2. O/o Secy, CA/ AS/ AS&FA/ DGCoA/ JS(K)/ JS(G)/ JS(MP)/ Adv.(cost)/ DDG/ DIIs/ Dir.(L&P)
3. All other officers/ Sections of the Ministry
4. E-Gov. Cell for placing on MCA website in Employees’ Corner under the category ‘Miscellaneous’ with the title “Delegation of powers to Secretary, CA under Companies Act”.
5. Guard file-2019